

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AL-RKAYAN APPARELS AND EXPORTS PVT.LTD.

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | AL-RKAYAN APPARELS AND EXPORTS PVT.LTD. |
| 2. | Date of incorporation of corporate debtor | 03/02/2003 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies- Mumbai |
| 4. | Corporate Identity No. of corporate debtor | U51909MH2003PTC138968 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063. |
| 6. | Address other than R/o where all or any books of account and papers are maintained | 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063. |
| 7. | Insolvency commencement date in respect of corporate debtor | Date of Order: 05 th December, 2023 Date of Receipt of Order: 15 th July, 2024 |
| 8. | Estimated date of closure of insolvency resolution process | 11 th January, 2025 |
| 9. | Name and registration number of the insolvency professional acting as interim resolution professional | VISHNU KANT KABRA IP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747 |
| 10. | Address and e-mail of the interim resolution professional, as registered with the Board | 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 EmailId:ipvishnukabra@gmail.com |
| 11. | Last date for submission of claims | 01 st August, 2024 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AL-RKAYAN APPARELS AND EXPORTS PVT.LTD.** on 05th December, 2024 order no. C.P. (IB) 390/MB/2023 and the same was received on dated 15th July, 2024.

The creditors of **AL-RKAYAN APPARELS AND EXPORTS PVT.LTD.**, are hereby called upon to submit their claims with proof on or before 01st August, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 15.07.2024, Mumbai.



CHANGE OF NAME
I Shital Spouse of No. 14422888X
Hav Savant Shrikant Pandurang
Resident of 1 A, Floor 22, Room No
-2206, New Hind Mill, R.B. Marg,
Ghodapdev, Mazgaon, Mumbai,
Pincode - 400010. I have change
my Name from Shital to Shital
Shrikant Savant as per vide affidavit
No 13AB 108622 Dated 16/07/2024
Date : 17.07.2024

PUBLIC NOTICE
All that Piece and Parcel of Industrial A-2
Type Shed No. A2-228/1, G.I.D.C Industrial
Estate, Umbergaon, Admeasuring 2017 Sq.
Mtrs along with plot thereunder within
Umbergaon Notified Industrial Estate, Ta:
Umbergaon, Dist: Valsad is recorded in the
name of M/s. SHREYA ALLOYS partners: 1)
Shri Mukesh Motilal Chawatia and 2) Shri
Ritesh Motilal Chawatia on G.I.D.C record.
That Shri Mukesh Motilal Chawatia has
expired on 02/01/2023 and has left his legal heirs:
1) Manisha Mukesh Chawatia (wife) and 2)
Shreya Mukesh Chawatia (daughter) and 3)
Himanshi Mukesh Chawatia (daughter) all
residing at; Mumbai, and that Shreya Mukesh
Chawatia and Himanshi Mukesh Chawatia
have waived/released their share/interest in
the above said property in favour of Manisha
Mukesh Chawatia.

Therefore, Shri Ritesh Motilal Chawatia and
Manisha Mukesh Chawatia have applied to
GIDC to enter Manisha Mukesh Chawatia's
name as a partner in the GIDC records of the
above said property along with existing
partner Shri Ritesh Motilal Chawatia.
Therefore, if any Person Having or Claiming
Any Right & Title or Interest against above
mentioned property or Part thereof by way
of Sale, Gift, Lease, Line, Trust, Possession,
inheritance, easement, attachment or
otherwise whatsoever in nature are hereby
requested to make the same known in writing
along with notarial certified true copies of
documentary proof to the undersigned at
their office, the address of which has been
given below, within 10 (ten) days from the
date of the publication hereof, failing which
the Claim/Claims if any shall be deemed to
have been waived And /Or Abandoned and
the title of the said property will be presumed
to be clear and marketable and undisputable
and shall be completed without any
reference to such claim or interest and the
same if any shall be deemed to have been
waived to all interest and purpose.

Sd/-
SR Patel
(Advocate & Notary Public)
Office: Shop No. 8, Ground Floor, Raj
Sajitha Complex, Near Bank of Baroda,
GIDC Umbergaon, Ta: Umbergaon, Dist.
Valsad - 396711,
Mobile 9824056444

PUBLIC NOTICE
Public notice is hereby given that my Client,
MR. DEEPAK SADASHIV PANCHAL, Pan
Card no. AIXPP1398R, Aadhar Card no.
3013 5732 3945 has right, title and interest
in **RESIDENTIAL PREMISES** bearing
Room No. 1201, B.M.C. Colony, Block no.
6, Veer AbdulHamid Road, Malwani, Malad
(West), Mumbai - 400 095 after the death of
my father, **MR. SADASHIV MAHADEV
PANCHAL** (Expired on 22/11/2013 at
Trimbak, Bamberwadi, Taluka Malwan,
District: Sindhadurg) after the death of my
mother, **MRS. PARVATI SADASHIV
PANCHAL** (Expired on 20/4/2019 at Malad
(W), Mumbai) and after death of my
younger brother, **MR. RAMAKANT
SADASHIV PANCHAL** (Expired on
11/6/2007 at Malad (W), Mumbai) and other
legal heirs (1) **MRS. SONAL SUNIL
SUTAR**, Maiden name **MISS SHUBHANGI
SADASHIV PANCHAL** (2) **MRS.
ARCHANA ANIL MESTRY**, Maiden name
MISS BHARATI SADASHIV PANCHAL
are ready and willing to give their **NO
OBJECTION** for transferring the Room no.
1201 in favor of my Client and on behalf of
my Client hereby invite claims from heirs or
other claimants / objector or objectors for
transferring Room no. 1201 to **MR.
DEEPAK SADASHIV PANCHAL** within
period of 14 days from publication of this
notice with copies of such document and
other substantial proofs in support of his /
her / their claims / objection for transfer of
deceased members of property in favor of
my Client. In CHANDRAKANT HIRASKAR, it
is presumed that no one has right, interest,
claim or demand therein and if there is any
such, it has been waived and thereafter no
right / claim of anyone will be entertained
and it will be confirm said Room no. 1201 in
name of **MR. DEEPAK SADASHIV
PANCHAL**.
Sd/-
Place: Mumbai **GRISHM M. JAIN**
Date: 17.07.2024 **Advocate High Court**
Shop No. 1188, B.M.C. Colony,
Near Savera Theater, Malwani Colony,
Gate No. 05, Malad (W), Mumbai - 95.
Mobile No. 9819682710.

PUBLIC NOTICE
Notice is hereby given on behalf of my client
MR. MILIND CHANDRAKANT HIRASKAR that
his father, Mr. CHANDRAKANT MURLIDHAR
HIRASKAR was the member of the CHARKOP
(1) SAIKRUPA CHS Ltd., who owned and
possessed a Room Premises i.e. Room No.25,
(admn.25 sq.mtrs. built up area), CHARKOP (1)
SAIKRUPA CHS Ltd., Plot No.359, RSC-38,
Kandivali (West), Mumbai 400 067, (hereinafter
referred to as the said room Premises) which
was allotted to Mr. SURENDRA PANDURANG
MENDARKAR by MHADA Authority under VBP.
Whereas by an Agreement dated 14.08.1995,
Original allottee Mr. SURENDRA
PANDURANG MENDARKAR (therein referred to
as the Vendor) had sold and transferred the
said Room Premises to Mr. CHANDRAKANT
MURLIDHAR HIRASKAR, (therein referred to as
the Purchaser), and same agreement has been
registered along with deed of declaration
registration no. BDR 10-01967-2009 dated
17.03.2009 and whereas that said Room
Premises has been transferred in the name of
Mr. CHANDRAKANT MURLIDHAR HIRASKAR
by letter bearing No. Dy.Co(W)/M.M./6659/10
dated 19.10.2011. After that, Mr.
CHANDRAKANT MURLIDHAR HIRASKAR
was died on dttd. 08.10.2023 leaving behind his
only heirs and legal representative under The
Hindu Succession Act, 1956 viz. (1) SMT. NAINA
CHANDRAKANT HIRASKAR (wife), (2)
MR. MILIND CHANDRAKANT HIRASKAR
(Son), (3) SMT. SONAL NIRAJ VARALIKAR
(maiden name Ms. SONAL CHANDRAKANT
HIRASKAR) (married daughter), they are the
only heirs of the deceased. And whereas my
client Mr. MILIND CHANDRAKANT HIRASKAR
wishes to transfer the share capital of the society in
his name as a sole owner/member after
obtaining MHADA Transfer NOC hence they had
executed Released Deed from the other heirs of
deceased and same has been duly registered
under bearing No.BRLS-1940-2024 dated
31.01.2024 from the other heirs of the
deceased.
The person having any claim, objection or
right in respect of the above said room premises
by way of inheritance, share, sale, mortgage,
lease, line, license, gift, exchange, trust, charge,
possession or encumbrance whatsoever or
otherwise is hereby required to intimate to the
undersigned in writing with the authenticated
supporting documents within 7 days from the
date of publication of this notice of such claims,
if any, failing which the claims, if any of such
persons shall be treated as waived and/or
abandoned and not binding on my client's and
my client's will be free to deal with
above mentioned Room Premises.

SUPRIYA SHUSHANT KADAM
Advocate High Court
Place: Mumbai Plot No. 111D-03, Goral (1)
Dated: 17/07/2024 Borivali (W), Mumbai-400 091



DECCAN BEARINGS LIMITED
Registered Address: REGD. OFF. FLOOR NO.4, PLOT -327, NAWAB BUILDING, DADABHAI NAWROJI ROAD, HUTATMA CHOWK, FORT, MUMBAI -400001
CIN: L29130M11985PLC038747

Extract of the Standalone unaudited Results for the Quarter Ending on 30/06/2024 (Rs.in Lacs)

| SR. NO. | PARTICULARS | Quarter ended on 30/06/2024 (Unaudited) | Quarter ended on 31/03/2024 (Audited) | Quarter ended on 30/06/2023 (Unaudited) | Year ended on 31/03/2024 (Audited) |
|---------|--|---|---------------------------------------|---|------------------------------------|
| 1 | Total Income | 1.88 | 0.77 | 1.43 | 4.57 |
| 2 | Net Profit for the period (before Tax, Exceptional and Extraordinary Items) | (2.87) | (4.44) | (4.70) | (17.69) |
| 3 | Net Profit for the period before tax (after Exceptional Items) | (2.87) | (4.44) | (4.70) | (17.69) |
| 4 | Net Profit for the period after tax (after Exceptional and Extraordinary Items) | (2.87) | (4.44) | (4.70) | (17.69) |
| 5 | Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)) | (2.87) | (4.44) | (4.70) | (17.69) |
| 6 | Equity Share Capital | 218.33 | 218.33 | 218.33 | 218.33 |
| 7 | Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year | | | | |
| 8 | Earnings Per Share (of Rs. 10/- each) for continuing and discontinued operations | | | | |
| | Basic | (0.13) | (0.20) | (0.22) | (0.81) |
| | Diluted | (0.13) | (0.20) | (0.22) | (0.81) |

Note:
a) The above is an extract of the detailed format of Quarter ended 30th June, 2024 Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.
b) The full format of the Quarter ended 30th June, 2024 Financial Results are available on the websites of the Stock Exchange (www.bseindia.com) and the Company's website (www.deccanbearings.in)
c) Exceptional or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

For and on behalf of the Board
Sd/-
Ritesh Parab
Managing Director
DIN No-09494605
Place : Mumbai
Dated : 16/07/2024

SHRIRAM HOUSING FINANCE
SHRIRAM HOUSING FINANCE LIMITED
Registered Office: Office No. 123, Angappa Naicken Street, Chennai – 600 001.
Branch Office: Solitaire Corporate Park, Building No. 7, 772, 7th Floor, G.H Marg, Chakala, Andheri East, Mumbai - 400 093 Website: www.shriramhousing.in

DEMAND NOTICE
Whereas the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM HOUSING FINANCE LTD. We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM HOUSING FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers / guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices.
The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

| Borrower/Co-Borrower/ Name & Address | Outstanding Amount | Property Address of Secured Assets |
|--|--|--|
| MRS. SHITAL RAJENDRA MORE 1472, MAHIM ROAD, VADRAI, RAUTALI, KELWA- MAHIM 401402 Also At: FLAT No. 103, 1ST FLOOR, "SHIVAM APARTMENT", GAT No. 826, PLOT No.113, VILLAGE MAHIM, TALUKA PALGHAR, 401402. Also At: VADHU BEAUTY PARLOUR, SHITAL MAKEOVER (THROUGH ITS PROPRIETOR SHITAL MORE) SHOP No. 3 & 4, ROYAL PLANET PARTY HALL, KELWA MAHIM BAZAAR, 401402 NANDA GANESH MEDHA 1472, MAHIM ROAD, VADRAI, RAUTALI, KELWA- MAHIM SAPHALE 401402 Also At: FLAT No. 103, 1ST FLOOR, "SHIVAM APARTMENT", GAT No. 826, PLOT No.113, VILLAGE MAHIM, TALUKA PALGHAR, 401402. ROHAN GANESH MEDHA MOHPADA KACHERI ROAD, LOKMANYA NAGAR, PALGHAR, BEHIND PALGHAR COURT, PALGHAR, 401404 Also At: FLAT No. 103, 1ST FLOOR, "SHIVAM APARTMENT", GAT No. 826, PLOT No.113, VILLAGE MAHIM, TALUKA PALGHAR, 401402 NPA DATE- 04.07.2024 Date Of Demand Notice: 10.07.2024 | Rs. 2143084/- (Rupees Twenty One Lakh Forty Three Thousand Eighty Four Only) as on 06-07-2024 under reference of Loan Account No. SHLHVSIA0000 656 Loan Amount LAN No. SHLHVSIA0000 656 - Loan Disbursed Amount Rs. 1914540/- | ALL THAT PIECE AND PARCEL FLAT No. 103, 1ST FLOOR, ADMEASURING AREA 400 SQ. FT CARPET AREA IN THE BUILDING KNOWN AS "SHIVAM APARTMENT", LAND BEARING GAT No. 826, PLOT No.113, LYING BEING SITUATED AT VILLAGE MAHIM, TALUKA PALGHAR. |
| 1. MR. RAVINDRA GOVIND NAIR FLAT NO. 604, SHREE SHASHWAT, BLDG. NO. 7, PLEASANT PARK, MIRA BHAYANDAR ROAD, PLEASANT PARK, 401107 Also At: DIVYAJYOTI BAR AND RESTAURANT (THROUGH ITS PROPRIETOR- RAVINDRA NAIR) KASHMIRA, SHIVAJI CHOWK, BHAYANDER, MIRA ROAD (EAST), 401107 2. VIJAYLAXMI NAIR FLAT NO. 604, SHREE SHASHWAT, BLDG. NO. 7, PLEASANT PARK, MIRA BHAYANDAR ROAD, PLEASANT PARK, 401107 Also At: JAI MATA DI ENTERPRISES (THROUGH ITS PROPRIETOR VIJAYLAXMI NAIR) FLAT NO. 604, SHREE SHASHWAT, PLEASANT PARK, MIRA ROAD EAST, 401107 3. HOTEL DIVYA JYOTI KASHMIRA, SHIVAJI CHOWK, BHAYANDAR EAST, 401107 Also At: FLAT NO. 604, SHREE SHASHWAT, BLDG. NO. 7, PLEASANT PARK, MIRA BHAYANDAR ROAD, PLEASANT PARK, 401107 4. JAI MATAI ENTERPRISES FLAT NO. 604, SHREE SHASHWAT, BLDG. NO. 7, PLEASANT PARK, MIRA BHAYANDAR ROAD, PLEASANT PARK, 401107 NPA DATE- 04.07.2024 Date Of Demand Notice: 10.07.2024 | Rs. 3706492/- (Rupees Thirty Seven Lakh Six Thousand Four Hundred Ninety Two Only) as on 06-07-2024 under reference of Loan Account No. SLPPTHNE0000 445 Loan Amount LAN No. SLPPTHNE000 0445 - Loan Disbursed Amount Rs. 5000000/- | ALL THAT PIECE AND PARCEL FLAT NO. 604, BUILDING NO. 7, ON THE 6TH FLOOR, IN THE BUILDING KNOWN AS SHREE SHASHWAT, SITUATED AT PLEASANT PARK, MIRA BHAYANDAR ROAD, MIRA ROAD EAST, DISTRICT THANE, LYING, BEING AND SITUATE AT VILLAGE MIRA, TALUKA AND DIST : THANE WITHIN THE LIMITS OF MIRA BHAYANDER MUNICIPAL CORPORATION AND IN THE REGISTRATION DIST AND SUB-DISTRICT OF THANE AND BEARING MIRA BHAYANDER OLD SURVEY NO 180/8, 7, 181/6, 4, 5, 8, 164/2, NEW SURVEY NO. 48/8, 7, 50/6, 4, 5, 8, & 35/2. |
| MR. SANTANU UPLA (Borrower) B-302, SHIV NAGAR APARMENT, ACHOLE ROAD, ALKAPURI NEAR JBS SCHOOL, NALASOPARA EAST 401209 Also At: ANTILA BOROR HAORA WEST BENGAL 711312. Also At: FLAT No. 101, 1ST FLOOR, B WING, BUILDING NO. 21, "NAKSHATRA RESIDENCY", CENTRAL PARK, PANDIT PADA, UMBARPADA, SAPHALE WEST, VILLAGE - MAKANE, MAHARASHTRA 401102 Also At: META JEWELLERY (THROUGH ITS PROPRIETOR - SANTANU UPLA) AT MARAM NIWAS BABHAI NAKA, RAM MANDIR ROAD, 59, LT ROAD, BORIWALI WEST, MUMBAI 400092 MR. NARENDRANATH MOHAN BERA (GUARANTOR) ROOM NO. 403, S. No. 124/58, H. No. 214 1/2, PARIVARTANCHS LTD. TULINJ, MALASOPARA, NEAR VARTAK TOWER VASAI, 401209 Also At: FLAT NO. 604, 6TH FLOOR, B- WING, SURYADARSHAN OM SURYA DARSHAN CHSL, OFF DEEPAK HOSPITAL ROAD, MIRA ROAD EAST, 401107 Also At: FLAT NO. 101, 1ST FLOOR, B WING, BUILDING NO. 21, "NAKSHATRA RESIDENCY", CENTRAL PARK, PANDIT PADA, UMBARPADA, SAPHALE WEST, VILLAGE - MAKANE, MAHARASHTRA 401102 NPA DATE- 04.07.2024 Date Of Demand Notice: 08.07.2024 | Rs. 1719634/- (Rupees Seventeen Lakh Nineteen Thousand Six Hundred Thirty-Four Only) as on 06/07/2024 under reference of Loan Account No. SHLHVSIA0000 227 Loan Amount LAN No. SHLHVSIA0000 227 - Loan Disbursed Amount Rs. 1551867/- | ALL THAT PIECE AND PARCEL FLAT NO. 101, 1st Floor, B Wing, Building No. 21, in the building known as "Nakshatra Residency", Central Park, situated lying and being at Pandit Pada, Umbarpada, Saphale West, Village - Makane, Maharashtra 401102. |

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.
Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.
Place : MUMBAI/Mira-Bhayandar/ RAIGAD/PALGHAR Sd/- Authorised Officer
Date: 17-07-2024 Shriram Housing Finance Ltd

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AL-RAKAYAN APPARELS AND EXPORTS PVT.LTD.

RELEVANT PARTICULARS

| | |
|--|--|
| 1. Name of corporate debtor | AL-RAKAYAN APPARELS AND EXPORTS PVT.LTD. |
| 2. Date of incorporation of corporate debtor | 03/02/2003 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies- Mumbai |
| 4. Corporate Identity No. of corporate debtor | U51909MH2003PTC138968 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063. |
| 6. Address other than R/o where all or any books of account and papers are maintained | 16 CAMA INDUSTRIAL ESTATEWALBHAT ROAD GOREGAON EAST, MUMBAI, Maharashtra, India, 400063. |
| 7. Insolvency commencement date in respect of corporate debtor | Date of Order: 05 th December, 2023 Date of Receipt of Order: 15 th July, 2024 |
| 8. Estimated date of closure of insolvency resolution process | 11 th January, 2025 |
| 1. Name and registration number of the insolvency professional acting as interim resolution professional | VISHNU KANT KABRA IP No: IBBI/PA-001/IP-P-02178/2021-2022/13747 |
| 10. Address and e-mail of the interim resolution professional, as registered with the Board | 903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 EmailId: ipvishnukabra@gmail.com |
| 11. Last date for submission of claims | 1 st August, 2024 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **AL-RAKAYAN APPARELS AND EXPORTS PVT.LTD.** on 05th December, 2024 order no. C.P. (IB) 390/MB/2023 and the same was received on dated 15th July, 2024.
The creditors of **AL-RAKAYAN APPARELS AND EXPORTS PVT.LTD.**, are hereby called upon to submit their claims with proof on or before 15th July, 2024 to the Interim Resolution Professional at the address mentioned against entry No.10.
The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7.8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors (except Workmen and Employees), Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 15.07.2024, Mumbai.

OFFICE OF THE SPECIAL RECOVERY & SALES OFFICER, CO-OP DEPT. GOVT. OF MAHARASHTRA C/O : JIVHALA CO-OP CREDIT SOCIETY LTD., Thane Natraj Apartment, 1st Floor, Opp. Municipal School, Kisan Nagar No.3, Road No.16 Wagle Estate, Thane 400 604.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY
Whereas the undersigned being the Ravindra Nirvuti Kedare Recovery officer of the Jivhala Co-Op.Credit Society Ltd., Kisan Nagar No.3, Wagle Estate, Thane (Under the M.C.S. Act 1960 Section 156 & Rule 107(3) of M.C.S. 1961) issued a demand notice calling upon the judgment debtors as follows:

| Sr. No. | Name of the judgment debtor | Demand Notice Date | Recovery Certificate/Award No. & Date | Amount Due Date | Amount Dues (Rs.) |
|---------|-----------------------------|--------------------|---------------------------------------|-----------------|---------------------|
| 1) | Shri. Chandu Vithoba Wanare | 15/12/2020 | 1336 dated 26/11/2020 | 31/05/2024 | 11.26,120/- |
| 2) | Shri. Vijay Kishor Mandal | 01/02/2020 | 4499 dated 24/12/2019 | 31/05/2024 | 4.65,320/- |
| 3) | Shri. Vilas Atmaram More | 07/10/2021 | 1023 dated 30/07/2021 | 31/05/2024 | 4.42,460/- |
| 4) | Shri. Girish Sharad Patole | 01/02/2020 | 4476 dated 24/12/2019 | 31/05/2024 | 4.77,670/- |

to repay the amount mentioned in the notice with date of receipt of the said notice and the judgment debtor having failed to repay the amount, the undersigned has issued a notice for attachment dated as follows and attached the property described herein below. The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under rule 107 (1)(d-1) of the Maharashtra Co-operative Societies Rules, 1961 on this date as follows:

| Sr. No. | Name of the judgment debtor | Jpdt Antim Notice Date | Date of Symbolic Possession | Description of the Immovable Property | |
|---------|-----------------------------|------------------------|-----------------------------|--|---|
| | | | | Property Name and Survey Number | Total Area |
| 1) | Shri. Chandu Vithoba Wanare | 10/06/2024 | 03/07/2024 | Gala No.76, Wagle Estate, Road No.21, Behind Agriculture office, Chandu Kushan Work, Thane 400 604 | Area : 10' X 10' = 100 Sq.Feet |
| 2) | Shri. Vijay Kishor Mandal | 10/06/2024 | 03/07/2024 | Yadav Chawl, Near Santoshi Mata Mandir, Luiswadi, Wagle Estate, Thane 400 604 | Area : Approx. 10' X 10' = 100 Sq.Feet |
| 3) | Shri. Vilas Atmaram More | 10/06/2024 | 03/07/2024 | Room No.71, Anandkurpa Sahakari Grainmimar Soc.Ltd., 5th Floor, Hajuri Goan, HanumanNagar, WagleEstate, Thane(W), Thane 400 604. | Area : 250 Sq.Feet |
| 4) | Shri. Girish Sharad Patole | 10/06/2024 | 03/07/2024 | Room No.32, Ambewadi, Road No.2, Opp.E.S.E.Chuch, Thane -400 604. | Area : Approx. 10' X 10' = 100 Sq.Feet With Potmala |

The judgment debtors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Jivhala Co-Op.Credit Society Ltd., Kisan Nagar No.3, Wagle Estate, Thane for an amount mentioned above and interest & other charges thereon
Sd/-
Ravindra N. Kedare
Special Recovery & Sales Officer,
Co-op. Societies, Maharashtra State

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

| Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgagor/s | LAN No. & Selling Bank | Trust Name | Outstanding amount as per SARFAESI Notice dated : 08-12-2017 | Possession type and date | Date of Inspection | Type of Property and Area | Earnest Money Deposit (EMD) & Last Date for submission of Bid | Reserve Price | Date & Time of E-Auction |
|--|------------------------|---|---|--------------------------|-----------------------------|---------------------------|---|---|---------------------------------|
| 1. Mr. MR.DEEPAK PRAKASH CHANDRA JAJU | VLPHBOR V0002280 | Arcil-Retail Loan Portfolio-092-A-Trust ("Arcil") | Rs. 16,71,614/- (Rupees Sixteen lakh seventy one thousand six hundred fourteen Only), as on 08.12.2017 + further Interest calculated thereon from 09.12.2027 + Legal Expenses | Physical on 18-10-2022 | Will be arranged on request | freehold | Rs. 148,000/- (Rupees One lakh forty eight thousand Only) Same day 2 hours before Auction | Rs. 14,80,000/- (Rupees Fourteen lakh eighty thousand Only) | On 31-07-2024 between 12:30 P.M |

Description of the Secured Asset being auctioned: Property owned by _Mr DEEPAK PRAKASH CHANDRA JAJU
All that piece and parcel of the premises bearing No.109 , on the 1st Floor, Of O.P. Commerce Center Co.op.HSG.Soc.LTD.(Regn.No.TNA /TNA JHSG(C)16370/2005-2006 AT jesal Park Road,Near railway station ,Bhayander (E) Dist-Thane ad measuring 225.Sq.ft Of Revenue Village Khari Dist-Thane

| | |
|--|--|
| Pending Litigations known to ARCIL | NIL |
| Encumbrances/Dues known to ARCIL | NIL |
| Last Date for submission of Bid | Same day 2 hours before Auction |
| Bid Increment amount: | As mentioned in the BID document |
| Demand Draft | Arcil-Retail Loan Portfolio-092-A-Trust("Arcil") Payable at : MUMBAI |
| RTGS details | "Arcil-Retail Loan Portfolio-092-A-Trust", Trust Account: _HDFC BANK Limited, Branch: MUMBAI - KAMALA MILLS, Mumbai, IFSC Code: _HDFC0000542, Current Account No. 57500001362761 |
| Name of Contact person & number | Dominic Mendes – 9987170998, Shailesh Jadhav – 8459535546, Shailesh Pagare – 8652234585, Shailesh Gaikwad – 9867929121 Mahesh Bangera – 9004173256, Satyandra diwane -9009404828 |

Terms and Conditions:
1. The Auction Sale is being conducted through e-auction through the website https://auction.arcil.co.in and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
2. The Authorised Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice.
4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorised Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; However, undersigned shall not be responsible / liable for any error, misstatement or omission.
7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.
Sd/-, Authorized officer, Asset Reconstruction Company (India) Limited
ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th Floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028 . Website: https://auction.arcil.co.in; CIN-U65999MH2002PLC134884

IDEAL INSTITUTE OF NURSING
A Unit of Ideal Foundation
REQUIREMENT
Application are invited for the appointment on following teaching post in institute

| S. No | Post | No. of Post |
|-------|--|-------------|
| 01 | Associate Professor (Paediatric Nursing) | 01</ |

